

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.113
C.P.(IB)/131(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

HCC Concessions Ltd

.....Applicant

V/s

Sadbhav Infrastructure Projects Ltd

.....Respondent

Order delivered on ..17/10/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nihar Thakkar, Advocate on behalf of
Mr. Salil M. Thakore, Advocate.

For the Respondent : Mr. Ravi Pahwa, Advocate, along with
Mr. Yash Tandon, Advocate.

ORDER

In spite of direction, the reply is not filed.

We direct the corporate debtor to file the reply within seven days without fail or else the matter will proceed without reply.

Matter stands adjourned to 21.12.2022

-SD-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**